

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.207  
ANSWERED ON 20.07.2023**

**LEVIES ON POWER GENERATION**

**207. SHRI MANICKAM TAGORE B.:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether it is a fact that the Government has asked the States to scrap levies on power generation;**
- (b) whether it is also true that the Government has asked the States to collect levies from consumers even when residing in other States;**
- (c) whether the Government has received any response from the State Governments in this regard; and**
- (d) if so, the details thereof?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) : Yes, Sir. Government of India, vide letter dated 25.04.2023 addressed to the Chief Secretaries of all the State Governments and Union Territories, has advised that no taxes / duties may be levied by any State on generation of electricity and if any taxes / duties have been so levied, it may be promptly withdrawn. A copy of the letter dated 25.04.2023 is enclosed as Annexure.**

**(b) : No, Sir. Government of India has not asked the States to collect levies from consumers even when residing in other States.**

**(c) & (d) : No, Sir. Government of India has not received any response from the State Governments in this regard.**

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**ANNEXURE REFERRED IN REPLY TO PART (a) OF UNSTARRED QUESTION  
NO.207 ANSWERED IN THE LOK SABHA ON 20.07.2023**

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**File No. 15/27/2023-Hydel-II (MoP)  
Government of India  
Ministry of Power**

**Shram Shakti Bhawan, Rafi Marg,  
New Delhi, Dated 25<sup>th</sup> April, 2023**

**To**

**The Chief Secretaries - All the State Governments & UTs**

**Subject: Imposition of Water Tax / Cess by various State Government on HEPs -  
reg.**

**Sir,**

**It has come to the notice of the Government of India (GoI) that some State Governments have imposed taxes / duties on generation of electricity. This is illegal and unconstitutional. Any tax / duty on generation of electricity, which encompasses all types of generation viz. Thermal, Hydro, Wind, Solar, Nuclear, etc. is illegal and unconstitutional. The Constitutional provisions are as follows:**

- (i) The powers to levy taxes / duties are specifically stated in the VII Schedule. List-II of the VII Schedule lists the powers of levying of taxes / duties by the States in entries - 45 to 63. No taxes / duties which have not been specifically mentioned in this list can be levied by the State Governments under any guise whatsoever – as Residuary powers are with the Central Government.**
- (ii) Entry-53 of List-II (State List) authorizes the States to put taxes on consumption or sale of electricity in its jurisdiction. This does not include the power to impose any tax or duty on the generation of electricity. This is because electricity generated within the territory of one State may be consumed in other States and no State has the power to levy taxes / duties on residents of other States.**
- (iii) Some States have imposed taxes / duties on generation of electricity under the guise of levying a cess on the use of water for generating electricity. However, though the State may call it a water cess, it is actually a tax on the generation of electricity - the tax is to be collected from the consumers of electricity who may happen to be residents in other State.**

(iv) **Article -286 of the Constitution explicitly prohibits States from imposing any taxes / duties on supply of goods or services or on both where the supply takes place outside the State.**

(v) **Articles-287 and 288 prohibit the imposition of taxes on consumption or sale of electricity consumed by the Central Government or sold to the Central Government for consumption by the Government or its agencies.**

(vi) **As per Entry-56 of the Union List of the Constitution of India, regulations of issues related to Inter-State Rivers come under the purview of the Centre. Most of the Hydro-Electric Plants in the States are located / proposed to be developed on Inter-State Rivers. Any imposition of tax on the non-consumptive use of water of these rivers for electricity generation is in violation of provisions of the Constitution of India.**

(vii) **Hydro Power Projects do not consume water to produce electricity. Electricity is generated by directing the flow of water through a turbine which generates electricity - on the same principle as electricity from wind projects where wind is utilized to turn the turbine to produce electricity. Therefore, there is no rationale for levy of 'water cess' or "air cess".**

(viii) **The levy of water cess is against the provisions of the Constitution. Entry-17 of List-II, does not authorize the State to levy any tax or duty on water.**

**2. In light of the above constitutional provisions, no taxes / duties may be levied by any State under any guise on generation of electricity and if any taxes/ duties have been so levied, it may be promptly withdrawn.**

**This has the approval of the Hon'ble Union Minister of Power and New & Renewable Energy.**

**Yours sincerely,**

**-Sd -**

**(R.P. Pradhan)  
Director  
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